

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

24/09/2020

O.A./260/371/2020

HEMANT KUMAR BEHERA
-V/S-
M/O RAILWAYS

ITEM NO:13

FOR APPLICANTS(S) Adv. : 'Mr. B. Mohapatra

FOR RESPONDENTS(S) Adv.: Mr. T. Rath

Notes of The Registry	Order of The Tribunal
	<p>Learned counsel for the applicant and Mr. T. Rath, learned counsel for the respondents are present and heard through VC. Applicant's counsel submitted that the applicant was selected for post of MEMU Shed in Khurda vide order at Annexure A/5 dated 24.02.2020 in which the name of the applicant has been included. Subsequently selection of the applicant has been cancelled vide order dated 26.05.2020 (Annexure A/6) to accommodate the candidates empanelled by the RRB for the said post as stated therein. Applicant's counsel further submitted that the applicant's name has been included in Annexure A/6 wrongly. The applicant had submitted a representation at Annexure A/7 dated 11.06.2020 and it is submitted that the grievance of the applicant will be addressed for the present if a direction is given to authorities to dispose of the said representation.</p>
	<p>Learned counsel for the respondents submitted that the applicant does not have any right to selection at Annexure A/5 and he is continuing in his present cadre.</p>
	<p>In view of the above submissions and without expressing any merit on the case, the OA is disposed of at this stage with direction to Respondent No. 4/Competent Authority to consider the representation of applicant at Annexure A/7 and dispose of by passing a speaking order, copy of which is to be communicated to the applicant within a period of six weeks from the date of receipt of copy of this order. If the said representation of the applicant is rejected then the criteria applied by the respondents to include the name of the applicant in the list at Annexure-A/5 is to be disclosed in the speaking order to be passed in the matter.</p>
	<p>The OA is disposed of accordingly. Copy of the order to learned counsel for both the sides. Parties may also take action as per this order to be uploaded in the website of the Tribunal.</p>
	<p>(GOKUL CHANDRA PATI) MEMBER (A)</p>
	<p>(MANJULA DAS) MEMBER (J)</p>

